

SL. NO. 1687 DT. 07.03.26

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B. Ray
Advocate

BEFORE THE NOTARY PUBLIC
AT BIDHANNAGAR
DIST. NORTH 24 PARGANAS



BEFORE THE NATIONAL GREEN TRIBUNAL

(EASTERN ZONE BENCH, KOLKATA)

MICSELLNIOUS APPLICATION NO. 12/2024/EZ

IN

ORIGINAL APPLICATION No. 14/2017/EZ

Tribunal on its own Motion

KESTOPUR BAGJOLA CANALS

..... APPLICANT

-Versus-

STATE OF WEST BENGAL AND OTHERS

..... RESPONDENTS

STATUS REPORT IN THE FORM OF AFFIDAVIT BY THE ASSISTANT COMMISSIONER OF POLICE, DETECTIVE DEPARTMENT, BIDHANNAGAR, DULY AUTHORIZED BY THE RESPONDENT NO. 6, COMMISSIONER OF POLICE, BIDHANNAGAR.

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Filed by:

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07 MAR 2026



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AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 6 COMMISSIONER OF
POLICE, BIDHANNAGAR.

I, Shri Tridib Biswas, aged about 33 years, son of Ramesh Chandra Biswas, by faith Hindu, by occupation Government Service, working for gain in the Office of the Assistant Commissioner of Police, Detective Department, having its office at Office of the Commissioner of Police, Broadway Road, Salt Lake, Sector-III, JB Block, Gate NO. 3 of Salt Lake Stadium, Kolkata-700106, do hereby solemnly affirm and say as follows:-

1. That I am duly authorized by the Respondent No. 6 of the instant application to sign and affirm the Affidavit on behalf of Respondent No. 6, I am competent to swear and affirm this affidavit. I was made aware of the facts and circumstances of the instant case only after going through the records and proceedings of the present case.
2. That in compliance with the order dated 12.11.2025 in connection with the aforesaid Original Application (in short, the "said application") has been received and I have gone through the same and have understood the meaning, contents and purport thereof.
3. That on the point No. 1 of the said order i.e. Action taken for removal of solid waste already dumped and measures adopted to prevent further dumping; this is to apprise you that as per available information collected from different police stations, no communication was received from any corners/appropriate units regarding police assistance or taking legal steps in this regard.

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4. That in regard to the point No. 2 of the said order i.e. "Identification and removal of encroachments and steps taken to prevent fresh encroachments", it is to mention here that as per available information collected from different PSs under Bidhannagar Police Commissionerate, a complaint had been filed on 15.07.2024 by the Assistant Engineer, Metropolitan Drainage Division No. 1, under Irrigation and Water Ways Directorate and on the basis of the said complaint, an FIR was registered at Baguiati PS vide Baguiati PS Case no. 398/2024 U/S- 15A of the Canal Act, 1864 & 4D of WBLR Act, 1955 and section 204/295/261 of West Bengal Municipal Corporation Act. A Copy of FIR is annexed herewith marked as "Annexure-1".

Be it to mention here that after collection of substantial pieces of evidences, the investigating officer submitted Charge Sheet vide Baguiati PS C/S No. 505/24 dated 30.09.2025 U/S 15A of the Canal Act, 1864, & 204/295/261 of West Bengal Municipal Corporation Act against the accused persons named (1) Tapan Das, S/o- Gokul Das of Jagatpur Netajipally, PS- Baguiati, Kolkata 700159, (2) Ramani Biswas, S/o- Rasamay Biswas of Jagatpur Adarshapally, PS- Bagulati, Kolkata- 700159. (3) Rabin Mondal, S/o- Nakul Mondal of Jagatpur Netajipally, PS- Bagulati, Kolkata 700159 and (4) Palash Mondal, S/o- Phanibhusan Mondal of do. As per available information, the case vide GR No. 2714/24 has been transferred in the Court of Ld. Judicial Magistrate, 2nd Court, Barasat, North 24 Parganas and next date is fixed on 03.02.2027 for service return and appearance. In addition to this, it is to state that thereafter, no communication or complaint was received by the police authority of Bidhannagar Police Commissionerate regarding to the instant matter.

5. With regard to Point No. 3 of the said order concerning the "Action taken for tapping of drains and preventing discharge of untreated sewage/industrial effluents into the canal," it is to be mentioned here that the Bidhannagar Police Commissionerate has no statutory or functional role in the execution of such works, except rendering police assistance to maintain law and order during the execution of such tasks.

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6. That it is further to state that if any correspondence is received by the appropriate authority regarding Police assistance or any complaint regarding the criminal offence(s), then it will be dealt with under the provision of law.
7. That the statement made in Paragraph Nos. 1 to 5 are true to my knowledge and are derived from the record which I verily believe to be true and rest of the Paragraphs are my humble submissions before this Hon'ble Court.

Prepared in my office

Advocate

Solemnly Affirm & Declared Before
me an Identification of Ld. Advocate

SAMRAT BOSE
NOTARY GOVT. OF INDIA
REGN NO. 53925/25
BIDHANNAGAR COURT

Tridib Biswas

DEPONENT

VERIFICATION

I, Shri Tridib Biswas, Assistant Commissioner of Police, Detective Department do hereby solemnly affirm and declare that the contents of the report in the form of Affidavit are true to the best of my knowledge and belief. No part of the report is false and nothing has been concealed.

Verified at Kolkata 7th day of March, 2026.

Tridib Biswas

DEPONENT

07 MAR 2026



Government of West Bengal
Irrigation & Waterways Directorate
Assistant Engineer-II, Metropolitan Drainage Division No. I
Jalasampad Bhawan, 5th Floor
Saltlake City, Kolkata-700091
Email id- ae2mdd1@gmail.com

Memo No. AE-II/106

Date: 15-07-2024

To,
The Officer-in-Charge
Technocity Police Station
Newtown, Akandakeshari,
West Bengal 700135

Sub: Unauthorised encroachment of Govt land over the lower Bagjola khal in between Laskarhati Bridge and Akandakeshari Bridge, Block: Rajarhat, North 24 PGS.

It has been observed that at two locations along the left bank at around chainage 7.880 km of Lower Bagjola Khal in between Laskarhati Bridge and Akandakeshari Bridge, Block: Rajarhat, North 24 PGS, some unknown people have erecting permanent structure (under construction) which is obstructing the flow, monitoring and maintenance of the said canal. Photographs of such encroachments are attached for your ready reference.

Now, you are requested to take appropriate action as per law to immediately stop the construction work. This may be treated as 'General Diary'.

Your necessary action is highly solicited.

Encls: as stated

Handwritten signature
15.07.2024

Assistant Engineer-II
Metropolitan Drainage Division - I
Jalasampad Bhawan, 5th. Floor
Saltlake City, Kolkata-700091

B/C

Memo No. AE-II/106/3

Date: 15.07.2024

Copy forwarded to:

- i. The Executive Engineer, MDD-I for information.
- ii. The BDO, Rajarhat, Bishnupur, Kolkata, West Bengal 700135 for information.
- iii. Sri. Arghya Sengupta, JE/MDD-I for necessary coordination & action.

Handwritten signature
18.07.2024
Received but the
Content not verified



Handwritten signature
15.07.2024

Assistant Engineer-II
Metropolitan Drainage Division - I
Jalasampad Bhawan, 5th. Floor
Saltlake City, Kolkata-700091

B/C



FIRST INFORMATION REPORT

(First Information of a cognizable crime reported under section 173 B.N.S.S. at PS.)

24 Pgs(N) (ii) Sub-Divn. Barasat(iii) PS. Baguiati(iv) Year 2024 (v) FIR No. 398/24(vi) Date 15.07.2024

IPC Sections (ii)Act Sections

(iii)Other Acts and Sections... 15A of The Canal Act 1864 & 4D of WBLR Act, 1955 & 204/295/261 of West Bengal Municipal Corporation Act

3. (a) General Diary Reference: Entry No. 1247 Time At 17.05 hrs

(b) Occurrence of Offence: Day Not Mentioned Date Not known Time Not known

(c) Information Received Date 15.07.2024 Time At 17.05 hrs

G.D.No. 1247 at the Police Station.

4. Type of Information: Written/ Oral/ Electronic communication

5. If registered after Preliminary Enquiry, reference no. of such enquiry: N.A.

6. Place of occurrence: (a) Direction and Distance from PS. South East Approx 04 K.M.

(b) Address: Over the bank of lower Bagjola Khal near Jagatpur Bridge, BMC Ward No.20

(c) In case outside limit of this Police Station, then the name of PS.

District

7. Complainant/Informant:

(a)Name Milon Murmu, Assistant Engineer -II, Metropolitan Drainage Division- I, Jalsampad Bhuwan

(b)Father's/Husband's Name Dukhiram Murmu

(c)Date/Year of Birth 04.11.1992 (Age 32 years)

(d) Nationality Indian

(e) Address Sarat Sarani Gorkhara PS. Sonarpur, District South 24- Parganas, Kolkata-700150

(f) Mobile No. 8013164276

(g) UIDNo./Any other ID No. Aadhar No9658 7796 5377

(h) E-mail Id murmu.milon257@gmail.com

8. Details of known/suspected/unknown/accused with full particulars (Attach separate sheet, if necessary)

Some un-known miscreants

9. Reasons for delay in reporting by the Complainant/Informant

10. Particulars of properties stolen/involved. (Attach separate sheet, if necessary)

11. Total value of properties stolen/involved

12. Inquest report/ U.D Case no. if any

13. FIR contents: (Attach separate sheets, if required) The original written complaint of the complainant which is treated as FIR is enclosed herewith.

14. Action taken: Since the above report reveals commission of offence(s) u/s. 15A of The Canal Act 1864 & 4D of WBLR Act, 1955 & 204/295/261 of West Bengal Municipal Corporation Act

registered the case and took up investigation or directed SI Sumsanta Bar of Baguiati PS. to take up the investigation OR transferred to PS. on point of jurisdiction OR refused to investigate (assign reasons)

The FIR was read over to the complainant/informant and was admitted to be correctly recorded and a copy given to the complainant/informant free of cost.

Milon Murmu 15.07.2024

Signature/Thumb impression of the Complainant/Informant

Recorded by me Sd/- Md. Rafiqul Kabir Head Baguiati PS 15-7-24

Signature of the Investigating Officer AMET KUMAR MITRA BAGUIATI POLICE STATION Bidhannagar Police Commissionerate

Name: AMET KUMAR MITRA Rank: INSPECTOR OF POLICE Number if any: BAGUIATI PS. BDNFC